

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1459
ANSWERED ON:21.07.2014
FUNCTIONING OF COURTS
Owaisi Shri Asaduddin

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the government has received any directive from the Supreme Court regarding provide adequate infrastructure to courts and quasi judicial bodies in order to ensure their smooth functioning;

(b) if so, the details thereof; and

(c) the steps taken by the Government to bring uniformity in service conditions and infrastructure facilities for Chairpersons, Presidents, members of Tribunals and quasi-judicial bodies?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PARASAD)

(a) & (b): The Supreme Court of India is monitoring infrastructure development of subordinate judiciary in IA No. 279/2010 in WP (C) No. 1022/1989 in All India Judges Association & Ors. Vs. Union of India & Ors. To augment the resources of the State Governments, a Centrally Sponsored Scheme for development of judicial infrastructure is in operation since 1993-94. An assessment of the requirement of funds for infrastructure for subordinate courts was undertaken in 2011 which estimated that funds to the tune of Rs. 7,346 crore would be needed for the period 2011-16. To incentivise the States for making higher investment in judicial infrastructure, the Central share of financial assistance was revised from 50 percent to 75 percent. For North Eastern States, Central assistance was kept at 90 percent. With the revision of norms for financial assistance and streamlining of criteria and procedure for release of funds, the infrastructure development scheme has received necessary impetus. As against financial outgo of Rs. 1,245 crore on the scheme from 1993-94 to 2010-11, an amount of Rs. 2198 crore has been released to the States /UTs from 01st April, 2011 to 31st March, 2014.

(c): In order to bring uniformity in service conditions of Chairpersons and Members of Tribunals and other quasi-judicial bodies, The Tribunals, Appellate Tribunals and Other Authorities (Conditions of Service) Bill, 2014 has been introduced in Rajya Sabha on 19th February, 2014. The Bill has been referred to the Department related Parliamentary Standing Committee. With a view to provide residential accommodation to Chairpersons and Members of Tribunals etc., Government has decided to reserve 200 apartments at the Ghitroni Complex in New Delhi as stock belonging to a pool of houses.